

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307
CA(CAA)/90/ND/2022

IN THE MATTER OF:

M/s. Shri Venimadhav Pvt. Ltd. AND Ovington Petitioner/Applicant
Finance Pvt Ltd. & RD, DL,IT

Order under Section 230-232

Order delivered on 22.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Anil Kumar Singh, Adv.
For the RD :

ORDER

The Applicant is directed to file a short synopsis w.r.t. the shareholders (secured & unsecured) of Transferor & Transferee Company and consent given by them for the present scheme within one week.

List the matter **on 29.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay